

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s).10598/2018

(Arising out of impugned final judgment and order dated 24-09-2018 in CRMA No. 31997/2018 passed by the High Court of Judicature at Allahabad)

KIRTI SRIVASTAVA & ORS.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(IA No. 175978/2018 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 175979/2018 - EXEMPTION FROM FILING O.T., IA No. 175977/2018 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

SLP(Cr1) No. 10104/2018 (II)

(FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA 168956/2018, FOR EXEMPTION FROM FILING O.T. ON IA 168957/2018, IA No. 168957/2018 - EXEMPTION FROM FILING O.T., IA No. 168956/2018 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 25-07-2023 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE S. RAVINDRA BHAT
HON'BLE MR. JUSTICE ARAVIND KUMAR

For Petitioner(s) Mr. Goli Rama Krishna, Adv.
Ms. Vandana Sharma, AOR
Ms. Upasana Nath, AOR

For Respondent(s) Mr. Ankit Goel, AOR
Mr. Dhawal Uniyal, Adv.
Mr. Ashish Kumar Chaurasiya, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Adjourned.

List on 04.09.2023.

(RAVI ARORA)
SENIOR PERSONAL ASSISTANT

(BEENA JOLLY)
COURT MASTER (NSH)